

NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH
(through web-based video conferencing platform)

Item No. 114
CP No. (IB)- 66/9/JPR/2022
Under Section 9 of IBC, 2016

In the matter of:

M/s PCBL Ltd.

... Operational Creditor

Versus

M/s Prayag Polytech Pvt. Ltd.

... Corporate Debtor

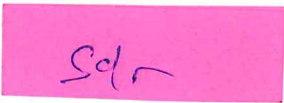
**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Operational Creditor : Nitish Massey, Adv.
For the Corporate Debtor : Virendra Ganda, Sr. Adv.
Vipul Ganda, Adv.
Ayandeb Mitra, Adv.
Avnika Mishra, Adv.

ORDER

Heard Mr. Nitish Massey, Adv. appearing for the Petitioner. Mr. Virendra Ganda, Adv. appearing for the Respondent. On 11.05.2023, last opportunity was given to the Respondent to file reply within 2 weeks. Failing which the right to file reply shall be forfeited. Learned counsel for the Petitioner made a submission that copy of the reply received by him was on 05.06.2023. Hence, reply has not been filed within the timeline as directed by this Tribunal. In the interest of justice, reply is taken on record. Learned counsel for the Petitioner also wants to file a formal application in this regard. Permission is granted. List the matter on 17.09.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

July 23, 2024